

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-329(ND)/2017

IN THE MATTER OF:

M/s. Khanna Lubricants

.. PETITIONER

Vs.

M/s. Gulf Petronergy (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 19.9.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Dumesh Dhawan, Advocate
Ms. Tannya Bakanwal, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present and represents that previous order dated 05.9.2017 passed by this Tribunal has been complied with but some more time is required to comply with the order dated 12.9.2017 which was uploaded on only Yesterday (18.9.2017) .

Considering the above representation of the Ld. Counsel for the petitioner, the petitioner is directed to file an affidavit of service and compliance in relation to the said order dated 12.9.2017 within a week.

Post the matter on 09.10.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.9.2017